FORM G

ADDENDUM TO INVITATION FOR EXPRESSION OF INTEREST DATED 10.04.2023

(*Under Regulation 36A* (*1*) *of the Insolvency and Bankruptcy* (*Insolvency Resolution Process for Corporate Persons*) *Regulations, 2016*

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Vijaygroup Housing Private Limited CIN: U45400MH2009PTC197737
2.	Address of the registered office	205, Marine Chambers, 43, New Marine Lines, Mumbai – 400020
3.	URL of website	**http://www.vijaygroup.com/vijayestate/** (Not Updated)
4.	Details of the place where the majority of fixed assets are located	Vijay Estate, Village Vakas, Taluka, Karjat, District Raigad.
5.	The installed capacity of main products/ services	Real Estate Project with approximately 83 acres of land with potential for development.
6.	Quantity and value of main products/ services sold in last financial year	Total 83 acres of land, Currently Phase 1 and Phase 2 consisting of 24 buildings are at different stages of development.
7.	Number of employees/ workmen	Information not available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Write to **eoi.cirp.vhpl@gmail.com** to obtain such information.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	The eligibility criteria are mentioned in the detailed invitation for Expression of Interest to submit Resolution Plan(s) ("Invitation"). Write to eoi.cirp.vhpl@gmail.com to obtain the Invitation for EoI.
10.	Last date for receipt of expression of interest	May 30, 2023 (earlier May 10, 2023)
11.	Date of issue of provisional list of prospective resolution applicants	June 09, 2023 (earlier May 20, 2023)
12.	Last date for submission of objections to provisional list	June 14, 2023 (earlier May 25, 2023)
13.	Process email id to submit EOI	**eoi.cirp.vhpl@gmail.com**

Notes

1. This is addendum issued to the invitation for expression of interest dated April 10, 2023, Accordingly, the timelines for submission of EOI and the dates for corresponding events have been extended.
2. An application has been filed with the Hon'ble NCLT for the exclusion of the period and extension of the CIRP, thus above-mentioned dates are subject to the direction and confirmation of the adjudicating authority.
3. The Committee of Creditors of the Corporate Debtor resolved to replace the Interim Resolution Professional Mr. Alok Murarka in the meeting held on 25th November 2022, in accordance with Section 22(3) of IBC, 2016. Accordingly, an application was filed, and Hon'ble NCLT, vide its order dated 15th March 2023 (Order uploaded on 24th March'23), replaced the Interim Resolution Professional (Deemed Resolution Professional) and appointed Insolvency Professional **Mr. Prakash V. Kukreja** ("RP") as the Resolution Professional.
4. The Interim Resolution Professional ("IRP") / Resolution Professional ("RP") / Committee of Creditors ("COC") shall have the discretion to change the criteria for the EOI at any point of time.
5. The IRP/RP/COC reserves the right to cancel or modify the process / application without assigning any reason and without any liability whatsoever.
6. Detailed invitation for Expression of Interest (EOI) specifying criteria, eligibility norms under Section 29A of the Code etc., can also be requested through email eoi.cirp.vhpl@gmail.com

Prakash V. Kukreja
Resolution Professional
Registration Number: IBBI/IPA-001/IP-P02599/2021-2022/13990

Date: May 11, 2023
Place: Mumbai